

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
RAJESH BUILDSPACES PRIVATE LIMITED OPERATING IN  
REAL ESTATE INDUSTRY AT MUMBAI, MAHARASHTRA  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution  
Process for Corporate Persons) Regulations, 2016)**

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Rajesh Buildspaces Private Limited; PAN: AAICR3136R CIN: U45309MH2017PTC294834
2.	Address of the registered office	139, Seksaria Chambers, 2nd Floor, Nagindas Master Road, Fort, Mumbai- 400001 .
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	JDA right at Project Lower Parel Bara Chawl Mumbai, 5/ 19, Senapati Bapat Marg, Nagin Nagar Chawl, Lower Parel, Mumbai, Maharashtra 400013.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL*
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by emailing – cirp.rajeshbuildspace@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by emailing – cirp.rajeshbuildspace@gmail.com
10.	Last date for receipt of expression of interest	19.05.2025
11.	Date of issue of provisional list of prospective resolution applicants	24.05.2025
12.	Last date for submission of objections to provisional list	29.05.2025
13.	Date of issue of final list of prospective resolution applicants	31.05.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03.06.2025
15.	Last date for submission of resolution plans	03.07.2025
16.	Process email id to submit Expression of Interest	cirp.rajeshbuildspace@gmail.com
17.	Details of Corporate Debtor's registration as MSME	Not available



**CA VINOD AGRAWAL**  
Insolvency Professional  
(AFA Validity 31-12-2025)

**Resolution Professional – Rajesh Buildspaces Private Limited**  
204, Wall Street-1,  
Near Gujarat College,  
Ellisbridge, Ahmedabad - 380 006  
Gujarat, India

Date: 19.04.2025  
Place: Ahmedabad

**NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Limited)**  
**Regd office:** Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East), Mumbai - 400 099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of holder	Folio No.	No. of shares (Rs. 1/- F.V)	Certificate No.(s)	Distinctive No. From - To
Jasbir Kaur Kohli Kohli	HLL2867606	630	5218181	1064529131-1064529760

Place : Mumbai Sd/-  
 Date: 19/04/2024 **JASBIR KAUR KOHLI KOHLI/ JASBIR KAUR**

BEFORE THE HON'BLE HIGH COURT JUDICATURE AT BOMBAY  
 EXECUTION CASE NO.- EXAL/30986/ 2022  
 M/s. Arohan Financial Services Limited  
 ...Award/ Decree Holder  
 - Versus -  
 One Rubber Products & Ors  
 ...Respondents

To,  
 Nilofar Hasim Shah (Respondent-3)  
 A-303, Twinstar Building No.2, Rupa Compound, CST Road, Near Kapadia Nagar Bus Stop, Kurta West, Mumbai - 400070

Whereas the above-named Award/ Decree Holder had filed the aforesaid application before the aforesaid Hon'ble High Court at Bombay for necessary prayer.

You are hereby notified to appear before The Learned Prothonotary & Senior Master in person or by a Pleader on Wednesday, 30.04.2025 at 10.30 A.M. duly instructed and to show cause against the aforesaid application.

Take notice that in default of your appearance on the day before mentioned, the matter will be heard or determined in your absence.

S. Jalan & Co., Advocates  
 Room No 810, 8th Floor,  
 Raheja Center,  
 Free Press Journal Marg,  
 Mumbai 400 021

BEFORE THE HON'BLE HIGH COURT JUDICATURE AT BOMBAY  
 EXECUTION CASE NO.- EXAL/32826/ 2022  
 M/s. Arohan Financial Services Limited  
 ...Award/ Decree Holder  
 - Versus -  
 Kishore Store (Prop.) & Ors  
 ...Respondents

To,  
 1. Anil Dhanji Bhdra (Respondent 2)  
 11/60, Bungalow, MHADA, Eastern Express Highway Road, Mulund East, Mumbai - 400081  
 2. Hitil Anil Bhdra (Respondent 3)  
 11/60, Bungalow, MHADA, Eastern Express Highway Road, Mulund East, Mumbai - 400081

Whereas the above-named Award/ Decree Holder had filed the aforesaid application before the aforesaid Hon'ble High Court at Bombay for necessary prayer.

You are hereby notified to appear before The Learned Prothonotary & Senior Master in person or by a Pleader on Wednesday, 30.04.2025 at 10.30 A.M. duly instructed and to show cause against the aforesaid application.

Take notice that in default of your appearance on the day before mentioned, the matter will be heard or determined in your absence.

S. Jalan & Co., Advocates  
 Room No 810, 8th Floor,  
 Raheja Center,  
 Free Press Journal Marg,  
 Mumbai 400 021

**NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Limited (HUL))**  
**CIN: L15140MH1933PLC002030**  
**Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East), Mumbai - 400 099**

Notice is hereby given that the following share certificates has/have been reported as lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Re.1/- F.V)	Cert No.(s)	Distinctive No.(s)
Dara Framrozee Bharucha(deceased)	HLL0453030	500	5025912	23685571 -23686070

Date: 19.04.2025  
**Bapsy Jimmy Bengali (Legal Heir)**  
**Company Secretary**  
**Radhika Shah**

**Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014**

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Mumbai that M/S J B ENTERPRISE a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a private company limited by shares.

2. The principal objects of the company are as follows:  
 To carry on the business of providing financial consultancy services, management consultancy services, financial advisory services, capital advisory, financial management services, financial planning services and also to act as financial advisors to advise and assist in all kinds of financial products management, financial legal advisory services.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 1/6 Ground Floor, Anjani Complex premises Co-Op Society Ltd, Opp Gurananak Petrol Pump, Mota Nagar, Pareira Hill Road, Off Andheri Kuria Road, Andheri East, Mumbai-400099, Maharashtra, India.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 19th day of April, 2025

**Name(s) of Applicant**  
 1. Mr. Abhimanyu Mahendra Arya, 2. Ms. Kusum Mahendra Arya,  
 3. Ms. Alka Abhimanyu Arya, 4. Mr. Shekhar Sunil Agarwal,  
 5. Mr. Yogesh Kumar, 6. Mr. Santosh Ramprasad Sharma,  
 7. Mr. Vinod Kumar Jaiswal

**Public Notice**  
**In The Court of Hon'ble Additional Civil Judge (Mr. J. Joshi)**  
**At. Umbergaon, Dist. Valsad, State - Gujarat, India**  
 Civil Misc. (Succession) Application No. :- 05/2025

Applicant :-  
 (1) Sumanben Kanubhai Halpati,  
 Age:- 57, Business :- Housewife,  
 Res. Behind Alpha No. 3 Shop, Room No. 14, Ayubkhan Chawl, Irla Society Road, Ville Parle (West), Mumbai Maharashtra-400056  
 (2) Kailash Kanubhai Halpati,  
 Age:- 39, Business :- Service,  
 Res. Behind Alpha No. 3 Shop, Room No. 14, Ayubkhan Chawl, Irla Society Road, Ville Parle (West), Mumbai Maharashtra-400056  
 (3) Kiran Kanubhai Halpati,  
 Age:- 37, Business :- Service,  
 Res. Behind Alpha No. 3 Shop, Room No. 14, Ayubkhan Chawl, Irla Society Road, Ville Parle (West), Mumbai Maharashtra-400056  
 (4) Devanshi D/O Kanubhai Halpati & W/O Mayur Patel,  
 Age:- 35, Business :- Housewife,  
 Res. Building No. 6, 4th Floor, Flat No. 36, Lallubhai Park, Irla Parsiwada, Sneh Dhara Society, Ville Parle (West), Mumbai-400056 Vs.

Opponent :- -- None -  
 All interested parties are hereby informed by this public notice that the above petitioner No. 2 to 4 applicant No. 1 are become sons & daughter.

Applicant No. 1's husband and father's of Applicant No. 2 to 4 Late Namely Kanubhai Chhibubhai Halpati, who was died Intestate on 05-01-2025 at our residence Mohangam, Tal. Umbergaon, Dist. Valsad. Whose Death Registration on 10/01/2025 at Serial No. 4 in the office of Sub Registrar (Birth & Death) Mohangam, Tal. Umbergaon, Dist. Valsad.

The deceased possessed the movable properties mentioned in the schedule below during his lifetime.

**Movable Properties :**

Sr. No.	LIC Policy Number	LIC Policy Number	SBI MUTUAL FUND NUMBER	BOB SAVING ACCOUNT NUMBER :- Fixed Deposit Number
(1)	(2)	(3)	(4)	(5)
1	990361330	867477060	5292152	02370300021308
2	867353646	861477874		02370300021309
3	867353665	861477875		02370300021310
4	867356584	864460826		02370300022396
5	867356585	865339549		02370300022397
6	867356587			
7	908625907			

(1) Column No. 2 of the table as mentioned above, In the LIC policies, wherein Dhediben Chhibubhai Halpati, the mother of Late Kanubhai Chhibubhai Halpati, has run as a nominee. Which has passed on 26/01/2022.

(2) Column No. 3 & 4 of the table as mentioned above, LIC policies and SBI MUTUAL FUND, wherein Late Kanubhai Chhibubhai Halpati's Brother Jagdishbhai Chhibubhai Halpati has run as a nominee who passed away on 15/03/2022.

(3) Column No. 5 of the table as mentioned above, In the FD with BOB SAVING ACCOUNT NUMBER: 02370100004178 wherein Late Kanubhai Chhibubhai Halpati's Brother Jagdishbhai Chhibubhai Halpati has run as a nominee who passed away on 15/03/2022.

Further, the petitioners have filed the present application in the said court for obtaining succession certificate in the said court to get the amount of all the above mentioned movable properties.

Anyone interested in the above Civil Misc. Application (succession certificate) should submit written objections within 45 (fortyfive) days from the publication of the notice in this court. If they fail to do so, the applicants will be issued succession certificate as requested. Which should be noted by all.

Today Given my signature and seal on the 16th day of April 2025.

Prepared by Sd/- (P.S. Dhimmar) (Head Clerk)  
 Compared by Sd/- (V. D. Darji) (Head Clerk)

By Order Sd/- Registrar Principal Senior Civil Court Umbergaon

**IN THE PUBLIC TRUSTS REGISTRATION OFFICE GREATER MUMBAI REGION, MUMBAI.**  
 Dharmadaya Ayukta Bhavan, 2nd Floor, Sasmira Building Sasmira Marg, Worli, Mumbai 400 032.

**PUBLIC NOTICE OF ENQUIRY**

**Scheme Application No. : ACC/HO/12/2025**  
**Name and Registration : Bhakti Kala Kshetra**  
**Registration No. : F-4808(B)**  
**Applicant Name : Mrs. Hema Malini and others ...Applicants**  
**V/s**  
**Shri Jagat Purusha Das and Others**  
 ... Respondents

All the concerned people are informed by the said public notice that the applicant Mrs. Hema Malini and Others have filed Application No. ACC/HO/12/2025 in this office, - framing Scheme of the Trust. Accordingly, Hon. The Assistant Charity Commissioner-1 (Head Office), Mumbai will conduct an inquiry under Section 50(A) 1 of the Maharashtra Public Trusts Act, 1950 regarding the above mentioned Scheme Application.

This is to call upon you to submit your objections if any, in this office before BEFORE THE ASSISTANT CHARITY COMMISSIONER-1, MAHARASHTRA STATE (HO), MUMBAI at the above office address within 30 days from the date of publication of this notice in written if no objections is not received within the stipulated time then further inquiry would be completed and necessary orders will be passed.

The said notice is signed by me and Hon. Seal of the Joint Commissioner of Charities, Greater Mumbai Division Mumbai issued today dated 15th April 2025.

Sd/-  
**(1/c)Superintendent (Judicial), Public Trusts Registration Office Greater Mumbai Division, Mumbai**

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR RAJESH BUILDSPACES PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT MUMBAI, MAHARASHTRA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS			
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	Rajesh Buildspaces Private Limited; PAN : AACR3136R CIN : U45309MH2017PTC294834		
2 Address of the registered office	139, Sekaria Chambers, 2nd Floor, Nagdinas Master Road, Fort, Mumbai-400011.		
3 URL of website	Not Available		
4 Details of place where majority of fixed assets are located	JDA right at Project Lower Parel Bara Chawl Mumbai, 5/ 19, Senapati Bapat Marg, Nagin Nagar Chawl, Lower Parel, Mumbai, Maharashtra 400013.		
5 Installed capacity of main products/services	Not Available		
6 Quantity and value of main products/ services sold in last financial year	NIL*		
7 Number of employees / workmen	Nil		
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at :	Details can be sought by emailing <a href="mailto:circ.rajeshbuildspace@gmail.com">circ.rajeshbuildspace@gmail.com</a>		
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing <a href="mailto:circ.rajeshbuildspace@gmail.com">circ.rajeshbuildspace@gmail.com</a>		
10 Last date for receipt of expression of interest	19.05.2025		
11 Date of issue of provisional list of prospective resolution applicants	24.05.2025		
12 Last date for submission of objections to provisional list	29.05.2025		
13 Date of issue of final list of prospective resolution applicants	31.05.2025		
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03.06.2025		
15 Last date for submission of resolution plans	03.07.2025		
16 Process email id to submit Expression of Interest	<a href="mailto:circ.rajeshbuildspace@gmail.com">circ.rajeshbuildspace@gmail.com</a>		
17 Details of the Corporate Debtor's registration status as MSME	Not available		

**CA VINOD AGRAWAL**  
 Insolvency Professional  
**Reg. No. : IBB/IPA-001/1P-P00641/2017-18/11090**  
 (AFA Validity 31.12.2025)  
 Resolution Professional

Rajesh Buildspaces Private Limited  
 204, Wall Street-1, Near Gujrat College, Ellisbridge, Ahmedabad - 380 006 Gujarat, India

Date : 19.04.2025  
 Place : Ahmedabad

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH  
**COMPANY SCHEME PETITION NO. 57 OF 2025 IN COMPANY SCHEME APPLICATION NO. 207 OF 2024**

In the matter of the Companies Act, 2013;  
 AND  
 In the matter of Sections 230 to 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;  
 AND  
 In the matter of Scheme of Amalgamation between Merieux Nutrisciences Bangalore Private Limited ("Transferor Company") with Microchem Siliker Private Limited ("Transferee Company") and their respective Shareholders

Merieux Nutrisciences Bangalore Private Limited }  
 a company incorporated under the provisions of }  
 Companies Act, 2013 having its registered office at }  
 D-87, TTC, MIDC, Turbhe, Thane, }  
 Navi Mumbai, Maharashtra-400703, }  
 CIN: U73100MH2016PTC425992 }  
 ... First Petitioner  
 Company/  
 Transferor Company

Microchem Siliker Private Limited }  
 a company incorporated under the provisions of }  
 Companies Act, 1956 having its registered office }  
 at Plot No D-87, TTC, MIDC, Turbhe, Thane, }  
 Navi Mumbai, Maharashtra - 400703 }  
 CIN: U24233MH42007PTC170536 }  
 ... Second Petitioner  
 Company/  
 Transferee Company

(First Petitioner Company and Second Petitioner Company shall be collectively referred to as "Petitioner Companies")

**NOTICE OF HEARING OF THE PETITION**

A Petition under Sections 230-232 of the Companies Act, 2013 seeking sanction to the Scheme of Amalgamation of Merieux Nutrisciences Bangalore Private Limited ("Transferor Company") with Microchem Siliker Private Limited ("Transferee Company") and its respective Shareholders ("Scheme"), was presented by the Petitioner Companies before the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") and the same was admitted by the Hon'ble NCLT Court III, by an order dated March 17, 2025. The said Petition is fixed for final hearing before the Hon'ble NCLT, on May 6, 2025. If any person concerned is desirous of supporting or opposing the said Petition, he/she/it should send to the Hon'ble NCLT and/or the Petitioner Companies at their address mentioned in the case title hereinabove, a notice of his/her/its intention, signed by him/her/its Advocate, with his/her/its name and address, so as to reach the Hon'ble NCLT/Advocates for the Petitioner Companies not later than seven days before the date fixed for hearing of the said Petition. Where any person concerned seeks to oppose the aforesaid Petition, the grounds of his/ her/its opposition or copy of Affidavit in that behalf should be furnished with such notice.

A copy of the Petition can be obtained from the office of the Petitioner Companies between 10:00 am and 5:00 pm on any working day except Saturday but not later than three days before the date fixed for hearing of the Petition.

**Contact details of the of the Petitioner Companies is as follows:**  
**Merieux Nutrisciences Bangalore Private Limited**  
 Email: accounts.in@mrxns.com Tel: +91 82919 68191  
**Microchem Siliker Private Limited**  
 Email: accounts.in@mrxns.com Tel: +91 82919 68191  
**Dated this day of 19<sup>th</sup> April, 2025**

**NIDO HOME FINANCE LIMITED**  
 (hereinafter referred to as Nido) (formerly known as Edelweiss Housing Finance Limited), Registered Office Situated At Tower 3, 5th Floor, Wing B, Kohninoor City Mall, Kohninoor City, Kiroi Road, Kurla (W), Mumbai - 400070.

**DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002**

Notice is hereby given that the following borrower(s) have defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Nido and the said loan accounts have been classified as Non-Performing Assets(NPA). The Demand notice is issued to them under Section 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002(SARFAESI Act) on their last known address. In addition to said demand notice, they have been informed by way of this public notice. Details of the Borrowers, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under:

**1. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Account:-**  
**AFZAL SULEMAN DOKADIA (BORROWER) & AFRIN ABDULSAKUR SUDIWALA CO-BORROWER** Flat No 201, 2nd Floor, Sunshine S.R.A CHSL Malkani Estate, Datta Mandir Rd, Malad East Nr St Francis School, Mumbai Pin Code - 400097.  
**LAN No: LUMUHL000067096 Loan Agreement Date: 25th February 2019**  
**Loan Amount: Rs. 29,00,000/- (Rupees Twenty Nine Lakhs Only) NPA Date: 06-04-2025 Demand Notice Date: 09-04-2025**  
**Amount Due in Rs. 34,01,087.62/- (Rupees Thirty Four Lakhs One Thousand Eighty Seven and Sixty Two Paise Only) due and payable as on 09.04.2025**

**SCHEDULE OF THE PROPERTY:-** All That Piece And Parcel Of Flat No-201, 2nd Floor, Bldg No.05 "Sunshine Apartment" In The Society Known As Sunshine Sra Chsl, Situated At Malkani Estate, Off Western Express Highway, Datta Mandir Road, Malad (E) Mumbai-400097.

**2. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Account:-**  
**KALINDA CHANDRAKANT KEDAR (BORROWER) & CHANDRAKANT NAMDEV KEDAR ( CO-BORROWER)** B/38 Mumbai Seema Society, Chikhaldave Path Near Jeevan Jyoti School Karwadi, Thane East Pin Code - 406063  
**LAN No: LUMUHLAP000052849 Loan Agreement Date: 30 June 2018**  
**Loan Amount: Rs. 40,86,895/- (Rupees Forty Lakhs Eighty Six Thousand Eight Hundred and Ninety Five Only)**  
**NPA DATE: 06-04-2025 Demand Notice Date:- 09.04.2025**  
**Amount Due in Rs. 40,98,159.15/- (Rupees Forty Lakhs Ninety Eight Thousand One Hundred Fifty Nine and Fifteen Paise Only) due and payable as on 09.04.2025**

**SCHEDULE OF THE PROPERTY:-** All That Piece And Parcel Of Flat No-201, 2nd Floor, Bldg No.05 "Sunshine Apartment" In The Society Known As Sunshine Sra Chsl, Situated At Malkani Estate, Off Western Express Highway, Datta Mandir Road, Malad (E) Mumbai-400097.

**3. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Account:-**  
**SANJAY R DEVKATE (BORROWER) & RESHMA SANJAY DEVKATE ( CO-BORROWER)** Room No 156, Lokseva Sanjay Sangram Nagar, Santh Rohidas Marg, Kala Killa, Dharavi, Mumbai Pin Code - 400017  
**LAN No: LUMUHLAP000031570 Loan Agreement Date: 27 SEP 2017**  
**LOAN AMOUNT: Rs. 7,26,110/- (Rupees Seven Lakhs Twenty Six Thousand One Hundred Ten Only)**  
**NPA DATE: 06-04-2025 DEMAND NOTICE DATE:- 09.04.2025**  
**Amount Due in Rs. 6,51,975.85/- (Rupees Six Lakhs Fifty One Thousand Nine Hundred Seventy Five and Eighty Five Paise Only) due and payable as on 09.04.2025**

**SCHEDULE OF THE PROPERTY:-** All That Piece And Parcel Of Flat No.104, 1st Floor, A- Wing, Satyam Apartment, At Bearing Survey No-36,Hissa No -12, Admeasuring Area 1000 Sq.Mtr. Situated At Village Adivali Dhoka, Haji Malang Road, Kalyan, (E), Thane-421306 Within The Limits Of Adhivali Dhokali Grampanchayat And Sub Registration District Ulhasnagar 3 And Registration District Thane.

You the above Borrower/s are therefore called upon to make payment of the outstanding dues as mentioned hereinabove in full within 60 Days of this Notice failing which the undersigned shall be constrained to take action under the SARFAESI act to enforce the above mentioned securities. Please note that as per Section 13(1) of the said Act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place: MUMBAI Sd/- Authorized Officer  
 Date: 19.04.2025 FOR Nido Home Finance Limited  
 (formerly known as Edelweiss Housing Finance Limited)

**ANAND RATHI** Express Zone, A Wing, 10th Floor, Western Express Highway, Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India

**DEMAND NOTICE**

Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of power conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of the notices.

NAME OF THE BORROWER/CO-BORROWER/S / ADDRESS	NPA DATE	Outstanding Amount: Rs. 1,91,66,642/-
(1) M/S. Shree Shanthinath Enterprises (Borrower), Gala No 9, Mohamedali Compound Malvani, Gate No 6, Nr Goodluck Saloon, A H Marg, Mumbai-400095. (2) Mr. Sunil Kumar Phoolchand Jain (Co-Borrower), 404, Chamunda Jewel, Teen Dongri, Yashwant Nagar, Rd No 01, Goregaon W-400104. (3) Mrs. Seema Sunil Jain (Co-Borrower), 404, Chamunda Jewel, Teen Dongri, Yashwant Nagar, Rd No 01, Goregaon W-400104. Property Address:- Flat No. 404, 4th Floor, Chamunda Jewel CHSL, Sumbal Nagar Road, Near Dalmia College, Goregaon West, Mumbai-400064, Mumbai, Maharashtra, India.	04/04/2025	12.75% ROI Principal Outstanding 18,061,280 EMI Amount Pending 921,160 Broken Period Interest 57,570 Over Due Interest 80,642 Legal Charges 32,890 Notice Charges 1,100 EMI Bounce Charges 12,000 Total Outstanding 1,91,66,642

In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Abhishek Chand, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond to it. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date : 17/04/2025 | Place : Mumbai Sd/-, Anand Rathi Global Finance Limited, Authorised Officer

**ANAND RATHI** Express Zone, A Wing, 10th Floor, Western Express Highway, Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India

**DEMAND NOTICE**

Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of power conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of the notices.

NAME OF THE BORROWER/CO-BORROWER/S / ADDRESS	NPA DATE	Outstanding Amount: Rs. 23,22,993 /-
(1) M/s Balaji Enterprises (Borrower), 5/7, Motishah Chawl, Satta Galli, Zaveri Bazar, Mumbai 400002. (2) Mr. Rameshkumar Raosahab Deshmukh (Co-Borrower), Flat no 303, 3rd Floor, P wing, Neminath Nagar, Nallasopara East, Pin Code: 401209. (3) Mr. Rameshkrishna Rameshkumar Deshmukh (Co-Borrower), Flat no 303, 3rd Floor, P wing, Neminath Nagar, Nallasopara East, Pin Code: 401209. (4) Mrs. Bharati Rameshkumar Deshmukh, (Co-Borrower), Flat no 303, 3rd Floor, P wing, Neminath Nagar, Nallasopara East, Pin Code: 401209. Property Details: Flat No. 303, 3rd Floor, P wing, Neminath Nagar CHSL, Achole Road, Near Neminath Hospital, Nallasopara East, Palghar- 401209.	04/04/2025	13.00% ROI Principal Outstanding 2,162,406 EMI Amount Pending 117,356 Broken Period Interest 7,028 Over Due Interest 10,546 Legal Charges 16,500 Notice Charges 1,100 EMI Bounce Charges 8,057 Total Outstanding 23,22,993

In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Abhishek Chand, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond to it. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date : 17/04/2025 | Place : Mumbai Sd/-, Anand Rathi Global Finance Limited, Authorised Officer

**केनरा बैंक Canara Bank**  
 सिंडिकेट Syndicate

**REGIONAL OFFICE NASHIK**  
 4 th floor, Roongta Supremus, Tidke Colony, Chandak Circle, Nashik, 422002

**SALE NOTICE E-AUCTION DATE : 05/05/2025**

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice Is Hereby Given To The Public In General And In Particular To The Borrower(s) And Guarantor(s) That The Below Described Immovable Property Mortgaged/charged To The Secured Creditor. The Symbolic Possession Of Which Has Been Taken By The Authorised Officer Of Canara Bank., Will Be Sold On "as Is Where Is", "as Is What Is" And " Whatever There Is" On 05/05/2025 For Recovery of below Mentioned dues of the of Canara Bank From Respective Borrower / Guarantor mentioned below.

Sr. No.	Name and Address of Borrowers / Guarantors	Description of Immovable Properties	Possession Symbolic/Physical	Reserve Price (Rs.)	EMD Rs.	Amount O/s. Liability (Rs.)	Bid Submission Date	Encumbrances	Authorized Officer Contact
1.	<b>Borrower: M/s Shree Salasar Traders Proprietor- Mr. Dinesh Mangilal Sharma</b> Address : House No. N-42, CC 2/3/6, Trimurti Chowk, CIDCO, Nashik-422009 <b>Guarantor- Mr. Henry Ezac Cutinha</b> Address: Flat No. 6, 1st Floor, Type N44, Sector C/B2, Building No. 21, Trimurti Chowk, CIDCO, Nashik-422009	1. All that part and parcel of Flat no. 3, Yash Arcade, C Wing, Survey No. 53/3/2 (CTS No. 3455), built up area 76 sq. mtr. and garden area 23.23 sq. mtrs., Village Kamathwadale, Tal. & Dist. Nashik. Bounded as under East: Staircase West: Sr. no. 53/3/1 North: Shop No. 15 South: Flat No. 2	SYMBOLIC POSSESSION	Rs. 27,60,000/-	Rs. 2,76,000/-	Rs. 3,30,05,166.20/- + Interest applicable & other Charges	On or Before Dt. 05/05/2025 at 11:00 am	NOT KNOWN	Nashik City Main Branch, +91 9404553690
2.	<b>1.Borrower: M/s S S Traders Proprietor- Mrs. Yashoda Dinesh Sharma</b> Address: House No. N-42 CC 2/3/6, Trimurti Chowk, CIDCO, Nashik, 422009 <b>2.Guarantor: Mr. Dinesh Mangilal Sharma</b> Address: Hse No. N 42 CC 2/3/6, Trimurti Chowk, CIDCO, Nashik-422009 <b>3. Guarantor: Mr. Vijay Dhondu Dhandha (Since Deceased) through Legal heirs- a. Mrs. Kalpana Vijay Dhandha (Wife) b. Mr. Shivam Dhandha (Son) c. Mr. Rajesh Dhana (Son)</b> Address: House No. 42 CC 2/4/6, Trimurti Chowk, CIDCO, Nashik-422009	1. House No. 3/6 in type N-42, C-C 2/3/6, Trimurti Chowk, CIDCO, Nashik-422009 adm. plot area 35 sq. mtrs in the name of Dinesh Mangilal Sharma Boundaries : North- Drainage Line of NMC. South- 9 meters Road; East- Plot No. N 42/CC/2/3/7; West- Plot No. N 42/CC/2/3/5 2. All that part and parcel of Flat no. 6, Type N44, Sector C/B-2/21/1/6, Chaitra Sector, 4th Scheme, Building no. 21, Trimurti Chowk, CIDCO, Nashik-422009 Bounded as under East: Road West: Building North: Building South: Building	SYMBOLIC POSSESSION	Rs. 17,00,000/-	Rs. 1,70,000/-	Rs.3,26,96,406.11/- + Interest applicable & other Charges	On or Before Dt. 05/05/2025 at 11:00 am	NOT KNOWN	NASHIK CITY, Branch +91 9403006384
		2. House No. 4/6 in type N-42, C-C 2/4/6, Trimurti Chowk, CIDCO, Nashik-422009 adm. plot area 35 sq. mtrs in the name of Vijay Dhondu Dhandha Boundaries: North-N 42/C/C/3; South- 6 ft Colony Road; East- Room No. 7; West-Room No. 5	SYMBOLIC POSSESSION	Rs. 15,00,000/-	Rs. 1,50,000/-				

